

Concession to Handicapped Children in Institutions

822. SHRI K. MALLANNA: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that Government have issued instructions to the Institutions, Private, Public as well as Government, to give concessions in fee and has fixed some quota for the admission of the handicapped children;

(b) if so, the details in this regard; and

(c) the number of handicapped children, age-wise receiving education in various Public Schools in Delhi?

THE MINISTER OF EDUCATION & HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

(c) The number of handicapped children studying in Public Schools in Delhi is as under:—

Name of school	Number of handicapped students
1. Modern school	One—Class V
2. Air Force Central school	Nil
3. Sawan Public School	One - aged 14
4. Delhi Public School	One

Financial Assistance to Technical Institution in Southern Region

824. SHRI OSCAR FERNANDES: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the Central Government have approved special financial assistance to benefit some technical institutions in the

Southern region at the degree and diploma levels; and

(b) if so, the details regarding the amounts, State-wise as well as details regarding the performance of their functioning?

THE MINISTER OF EDUCATION & HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) The State-wise details of grants released to the technical institutions in the Southern region during the last four years beginning from 1976-77 are given below:—

	(R. in lakh)
Andhra Pradesh	15.35
Tamilnadu	82.70
Karnataka	32.25
Kerala	34.14
Pondicherry	3.50

According to the information received about the progress of expenditure, the utilisation position has been satisfactory only in the State of Tamilnadu. The detailed assessment of performance with the grants given under the Scheme has yet to be made.

Supply of Publication to National Library Under Delivery of Books Act

825. SHRI SAIFUDDIN CHOUHDURY: Will the Minister of EDUCATION be pleased to state how many books were published in India during the last three years and how many of them the National Library, Calcutta has been able to realise from the publishers under the Delivery of Books Act of 1955?

THE MINISTER OF EDUCATION & HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): During 1976-77, 1977-78 and 1978-79, the National Library, Calcutta received 58,139 books under the Delivery

of Books and Newspapers (Public Libraries) Act, 1954. However, it is not possible to know the total number of books published in any given year.

Govt. Accommodation

826. SHRI BHEEKHABHAI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that for allotment of type III Government residence, the pay eligibility has been increased from Rs. 500—669 to Rs. 500—999;

(b) whether it is also a fact that with the change in the Rules the waiting list from type III category has tremendously increased;

(c) whether Government would consider to increase the pay eligibility for Type II accommodation so as to lessen the burden on type III accommodation; and

(d) if not, the reasons therefor; and

(e) whether it is also a fact that the position for allotment of type II accommodation is more comfortable as compared to that of type III accommodation?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) Yes, Sir, the previous entitlement for type III quarters was for Government employees drawing emoluments less than Rs. 700 but not less than Rs. 500. With effect from 1-12-1978, the entitlement for type III(C) quarters have been revised to that of employees drawing emoluments less than Rs. 1000 but not less than Rs. 500.

(b) Yes, Sir.

(c) No, Sir.

(d) It will adversely affect the lower paid employees entitled to type II accommodation.

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(e) No, Sir. The percentage of satisfaction in type II is lower than in type III.

Government Servants without Government Accommodation

827. SHRI BALASAHEB VIKH PATIL: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware that a large number of Central Government employees in the Capital with a long service at their back, are still without Government accommodation and are occupying private rented houses at exorbitant rents;

(b) the number of applicants on the waiting list as on the 1st January, 1980 under various categories of accommodation;

(c) steps being taken to narrow the gap between the demand and the availability of Government accommodation to the Central Government employees in the Capital; and

(d) the number of Government houses still under unauthorised possession of retired/discharged Government officials and the steps taken to get those vacated at the earliest?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) A large number of Government employees in the capital have not been allotted general pool accommodation. The private arrangements made by such employees and rents being paid are not known.

(b) The number of applicants in the waiting lists in different types is as under :

Type A	6133	Type B	24646
Type C	14397	Type D	3068
Type E	1546	Type EI	872
Type E2	141	Type E3	90

(c) Government have undertaken crash programme of constructing 15300